

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4537/2008

(From the judgement and order dated 09/05/2008 in CRLM No. 11457/2008 of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PREM DEVI & ANR.

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(With appln(s) for exemption from filing c/c of the
impugned Judgment and exemption from filing O.T.and stay of arrest)

Date: 30/06/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE G.S. SINGHVI
(VACATION BENCH)

For Petitioner(s) Mr. R.K. Kapoor, Adv.
Ms. Mansi Dhiman, Adv.
Mr. Anis Ahmed Khan, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
ORDER

Issue notice.
In the meantime, the petitioners will not be arrested in
connection with this case.

(Sheetal Dhingra)
Court Master

(Vijay Dhawan)
Court Master

[P.S. the order may be given dasti, if possible]